

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD.

Original Application No.1133 of 2003.

Allahabad this the 18th day of September, 2003.

Hon'ble Mr.Justice R.R.K. Trivedi, V.C.
Hon'ble Mr.D.R. Tiwari, Member-A.

Ghanshyam Das
Son of Shri Jhajan Ram
aged about 30 years
resident of Q. No.65/3 MES Key Personnel Quarter
Badaun Road, Bareilly Cantt.....Applicant.

(By Advocate : Sri R.C. Pathak)

Versus.

1. Union of India through Secretary
Ministry of Defence New Delhi.
2. Engineer in Chief
Engineer in Chief Branch Kashmir House,
A.H.O, D.M.O, P.O. New Delhi-110011.
3. Chief Engineer, Central Command
Lucknow.
4. Chief Engineer
Bareilly Zone, Bareilly.
5. Commander Works Engineer No.1
Dehradun Cantt.
6. Commander Works Engineer (Hills)
Dehradun.

.....Respondents.

(By Advocate : Sri V.K. Pandey)

O_R_D_E_R

(Hon'ble Mr.Justice R.R.K. Trivedi, V.C.)

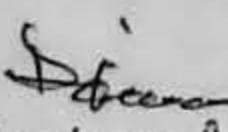
By this O.A., filed under section 119 of
Administrative Tribunals Act, 1985, applicant has prayed
for direction to respondents to declare the result of



the test/interview held on 4/5.12.2000 for the post of Chowkidar, G.I. Mazdoor, Safaiwala. Before coming to this Tribunal applicant filed a detailed representation for aforesaid relief before Engineer-in-Chief Branch, Army Headquarters, D.H.Q. P.O. New Delhi, copy of which has been filed as Annexure-1 A. In our opinion, ends of justice shall be better served, if the respondent No.2 is directed to consider and decide the representation of the applicant by a reasoned order within specified time.

2. The O.A. is accordingly disposed of finally with a direction to Engineer-in-Chief, Army Headquarters, D.H.Q, P.O. New Delhi, to consider and decide the representation of the applicant by a reasoned order within a period of 2 months from the date of a copy of this order is filed. To avoid delay applicant may file fresh copy of representation alongwith copy of this order.

No order as to costs.


Member-A


Vice-Chairman.

Manish/-